

PAPERS LAID ON THE
TABLE

GOVERNMENT OF KERALA NOTIFICATION

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI D. R. CHAVAN): Sir, I beg to say on the Table, under sub-section (3) of section 22 of the Kerala Survey and Boundaries Act, 1961, a copy of Notification S.R.O. No. 286/65, dated the 29th June, 1965, issued by the Government of Kerala. [Placed in Library. see No. LT-5203/65.]

THE INDIAN AIRCRAFT (FIFTH AMENDMENT) RULES, 1965.

THE MINISTER OF TRANSPORT (SHRI RAJ BAHADUR): Sir, I beg to lay on the Table. Under section 14-A of the Aircraft Act, 1934, a copy of the Ministry of Civil Aviation Notification G.S.R. No. 1426, dated the 17th September, 1965, publishing the Indian Aircraft (Fifth Amendment) Rules, 1965, together with an Explanatory Note thereon. [Placed in Library. See No. LT-5150/65.]

NOTIFICATION UNDER THE ESSENTIAL COMMODITIES ACT, 1955.

SHRI D. R. CHAVAN: Sir, I also beg to lay on the Table, under sub-section (1) of section 12-A of the Essential Commodities Act, 1955, a copy of the Ministry of Food and Agriculture (Department of Food) Notification G.S.R. No. 1635, dated the 5th November, 1965. [Placed in Library. See No. LT-5164/65.]

MESSAGES FROM THE LOK SABHA

1. THE APPROPRIATION (No. 5) BILL, 1965.

2. THE TAXATION LAWS (AMENDMENT AND MISCELLANEOUS PROVISIONS) BILL 1965.

SECRETARY: Sir, I have to report to the House the following messages

received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

(1)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation (No. 5) Bill, 1965, as passed by Lok Sabha at its sitting held on the 19th November, 1965.

"2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India".

(2)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Taxation Laws (Amendment and Miscellaneous Provisions) Bill, 1965, as passed by Lok Sabha at its sitting held on the 18th November, 1965.

"2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of each of the Bills on the Table.

ALLOTMENT OF TIME FOR CONSIDERATION OF THE MOTION RE INTERNATIONAL SITUATION

MR. CHAIRMAN: I have to inform Members that under rule 172 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted two days for the consideration of Government motion regarding the present international situation and the policy of the Government of India in relation thereto.